

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


Cont. A 7/2018 in C.P. No. 76/425/NCLT/AHM/2015

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2018**

Name of the Company: Pinakin Kharwar
V/s.
Nagina Processors Pvt. Ltd. & Ors.

Section of the Companies Act: Section 425 of the Companies Act, 2013


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DHIREN R. DAVE	PCS	Resp.	
2.				

ORDER

PCS Mr. Dhiren Dave is present for the Respondent.

The Learned Lawyer of the Applicant sent an intimation for the adjournment, as he is suffering from fever, hence the matter is adjourned.

List the matter on 19.09.2018


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 7th day of September, 2018


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL